

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HIND INNS & HOTELS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HIND INNS & HOTELS LIMITED
2.	Date of incorporation of corporate debtor	21.11.1979
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101CH1979PLC005007
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>REGD. OFFICE/ WORKS OFFICE</u> PLOT NO 15, INDUSTRIAL AREA PHASE 1 CHANDIGARH CH 160002 IN
6.	Insolvency commencement date in respect of corporate debtor	31.10.2019
7.	Estimated date of closure of insolvency resolution process	27.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Mandeep Gujral IBBI/IPA-001/IP-P00507/2017-2018/10908
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No- 3073, Sector 46 C, Chandigarh-160047 Mobile- +98142-28288 E-mail id: _mandeepgujral.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1 st Floor, above Yes Bank, NAC-9, Manimajra, Chandigarh-160101. E-mail:- Hindinns.ip@ducturus.com Mobile- +9875921490
11.	Last date for submission of claims	14.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es)-NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 for applicable form Physical address: as in (10) above. (b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh bench has ordered the commencement of a corporate insolvency resolution process of the Hind Inns & Hotels Limited on 31/10/2019.

The creditors of Hind Inns & Hotels Limited are hereby called upon to submit their claims with proof on or before 14/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note:1

Form B: for claims by Operational Creditors (except Workmen and Employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.



Date: 03.11.2019
Place: Chandigarh

Mandeep Gujral
(Reg. No IBBI/IPA-001/IP-P00507/2017-2018/10908)
Interim Resolution Professional in the matter of
Hind Inns & Hotels Limited